

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH AT CHANDIGARH
DIVISION BENCH

Appeal No.E/794/2011

(Arising out of Order-in-Appeal No.691/CE/D-II/10 dated 15.11.2010 passed by the Commissioner of Central Excise (Appeals), Delhi-II, Central Revenue Building, I.P.Estate, New Delhi)

Star Ply Boards Ltd.

Appellant

Vs.

CCE & ST, Panchkula

Respondent

Present for the Appellant: None

Present for the Respondent: Ms.Shivani,AR

CORAM: **HON'BLE MR. S.S.GARG, MEMBER (JUDICIAL)**
HON'BLE MR.P.ANJANI KUMAR , MEMBER (TECHNICAL)

FINAL ORDER NO.60087/2023

Date of Hearing/Decision:29.03.2023

PER BENCH

Learned Departmental Representative for the Revenue submit that the assessee has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificates i.e. Form-I and Form-IV on payment of full and final settlement of dues.

2. In view of the submissions made by the Ld. DR, the appeals are dismissed as deemed to be withdrawn.

(dictated & pronounced in the court)

(S.S.GARG)
MEMBER (JUDICIAL)

(P.ANJANI KUMAR)
MEMBER (TECHNICAL)

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